#### State vs. Amit Goel

FIR No. 317/2017 PS Hart Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for the accused

Shri Kushal Dahiya, learned legal aid counsel through V/C

# Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Perusal of the file reveals that vide last order, B/Ws were directed to be issued against the accused, however, same could not be issued due to lock-down. Let fresh B/Ws in terms of previous order be issued to secure the presence of accused on the next date of hearing. Notice be also issued to his surety and complainant for the next date of heraing.

Put up on 11.12.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
Tis Hazari Court, Delhi
19.08,2020

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MS BABITA PUNIYA

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### State vs. Rohan (a) Chhotu

E-FIR No. 02673/2020 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel through V/C

None for the accused (as per the report of Jail Superintendent, accused is on bail)

### Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Let court notice be issued to the accused and the complainant/owner of stolen property for the next date of hearing to explore the possibility of settlement, if any.

Put up on 01.09.2020 before pre lok-Adalat.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)
MM-06, West District
Tis Hazari Court, Delhi
19.08.2020
यवीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डायिकारी न्यापातय-08
Metropolitam Magistrate-09
कि परिवर्ग कमरा न 355 होतीय हो।
ए अंशतित Room No. 335 Thirm Floor
रा ह गारी न्यायालय जिल्ही।

# Vikas Kumar vs. SHO

CC No. 4564/2018 PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Shri V. K. Jha, learned counsel for the complainant through V/C

# Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

At request of learned counsel for the complainant, put up on 11.09.2020 for arguments on the application filed under section 156(3) Cr.P.C.

1O to also join the proceedings on the next date of hearing.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08.2020

सर्वाता प्रिया

Ms. BABITA PUNIYA

Hहानार दण्डाविकारी ज्यावातव-05

Matropolitam Magistrate-03

Matropolitam Magistrate-03

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### State vs. Kundan

FIR No. 725/2016 PS. Harr Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for accused (stated to be in J/C in some other case)

Shri Kushal Dahiya, learned legal aid counsel through V/C

# Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Perusal of the file reveals that matter is at the stage of PE. Accordingly, matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up on 11.12.2020 for PE.

P/Ws of accused be also issued for next date of hearing with endorsement that he is on bail in this case.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08.2020

सबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायानय-७६

Metropolitam Magistrate-06

ि परिचम बनाय न ३६६ हमीन रात

ए। Osand Rion No 355 Third Floor

FIR No. 484/2018 PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

18,08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel through V/C

None for the accused

# Court is convened from residence office through V/C (CISCO WEBEX).

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Therefore, matter stands adjourned in view of the office order issued by the Hon'ble Court of Delhi.

Put up on 11.12.2020 for PE.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08.2020

प्रशीता पूर्विसी

MS BABITA PUNITA

महानार दम्पणाति नावानय-06

Metropolitam Magistrate-06

- परिवम कमरा न 050 तृतीब तर्रे

## Bail application

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

Shri Deepak Rikhari, learned counsel for the accused/applicant through

V/C

IO/SI Udai Singh, PS Mundka through V/C

# Court is convened through V/C (CISCO WEBEX) from residence office.

It is stated by the IO that he has not received the copy of bail application.

Heard.

Learned counsel is directed to supply the copy of bail application to the IO today itself through e-mail, thereafter, IO to file the reply with advance copy to the opposite party.

Court notice be issued to the complainant to join the proceedings. Notice be served through the IO.

Jail Superintendent is also directed to produce the accused through V/C at 10:00 a.m.

Put up on 20.08.2020 at 10:00 a.m., for arguments on the bail application.

(Babita Puniya) MM-06, West District-Tis Hazari Court, Delhi 19.08.2020

सबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायाल । १६
Metropolitam Magistacter ।
जिला परिचम, कमरा नं. ३५८ वृत्राच वर्ते
West District, Room No. 355

# State vs. Sameer (a) Arjun etc

FIR No. 258:2017 PS: Hart Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07,2020. District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for accused

Shri Kushal Dahiya, learned legal aid counsel through V/C

# Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Perusal of the file reveals that matter is at the stage of PE.

Put up on 11.12.2020 for PE in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08,2020

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### Rajiv Arora vs. Ashwani Kapoor

PS: Hars hagear

Earlier all the matters were adjourned en-blue pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock down. Now, vide officer order no. 26 DHC 2020 dated 30.07 2020. District Course have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present Ms Jatinder Marwaha, learned counsel for the complainant through V C

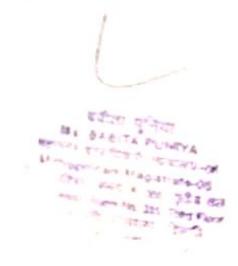
SI Amit, PS Hari Nagar through V/C

It is stated by the learned counsel for the complainant that he could not contact the 10 due to lock-down.

Heard. File perused.

Put up on 11.12.2020 for arguments on the application filed under section 156(3) Cr.P.C.

Status report, if any, be also filed before the next date of hearing.



### State vs. Pal Singh etc

FIR No. 461/2015 PS: Harr Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for the accused persons

Shri Kushal Dahiya, learned legal aid counsel through V/C

### Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Perusal of the file reveals that proceedings under section 82 Cr.P.C., have already been initiated against the accused persons.

Put up on 11.12.2020 for purpose fixed/further proceedings/recording the statement of process server.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19,08,2020

यवीता पुनिया

Ma BABITA PUNIYA

#हानार दण्डाविकारी मावानाय-06

Metropolitam Magistrate-05

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# Item No. 16 State vs. Ram Gopal

FIR No. 202/2017 PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for accused

Shri Kushal Dahiya, learned legal aid counsel through V/C

# Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Perusal of the file reveals that matter is at the stage of PE.

Put up on 11.12.2020 for PE in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08.2020

सबीता पूनिया

Ms. BABITA PUNIYA

महाना रण्डांग्रहारी पापानय-06

Metropolitam Magistrate-06

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V Xand Room No 355 ग्रिकर र

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FIR No. 138/2010 PS: Harr Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel through V/C

None for the accused

## Court is convened from residence office through V/C (CISCO WEBEX).

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence.

Put up on 11.12.2020 for PE in view of the office order issued by the Hon'ble Court of Delhi.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08.2020

सर्वोता पुनिया

Me BABITA PUNIYA

HETTI राज्यांचामां स्वायानक-08

Metropolitan Magistrate-09

कि परिवा सम्मान अत मुर्चा न

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FIR No 33/2016 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for the accused persons

Shri Kushal Dahiya, learned legal aid counsel through V/C

## Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Perusal of the file reveals that matter is at the stage of recording the prosecution evidence. Hence, the matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up on 11.12.2020 for PE.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08,2020

ययीता पूनिया

Ms. BABITA PUNIYA

महानगर वण्डाविकारी न्यापालय-08

Metropolitam Magistrete-09

P. पश्चिम बमत न ३६६ दृतीय तल

अंधार Room No ३६६ क्रीय तल

त ह तरो भाग्यालय देली

क्रिक्ट कर्यार आहे

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020. District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: None for the complainant (stated to be in J/C in some other case)

File perused. Perusal of the file reveals that matter was listed for orders on the maintainability, however, the file was not put up before the undersigned by the Reader and Ahlmad of the court. Therefore, they both are directed to file explanation in this regard on the next date of hearing.

Jail superintendent is also directed to produce the complainant through V/C on the next date of hearing.

Court notice be also issued to the learned counsel for the complainant.

Put up on 27.08.2020 for purpose fixed.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08.2020

स्वीता पूनिया

Ms. BABITA PUNIYA

महानगर द्राव्याको न्यायान्य-06

Metropolitan Magistrate-05

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FIR No. 376/2016 PS. Managar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for accused and complainant/injured

Shri Kushal Dahiya, learned legal aid counsel through V/C

## Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Perusal of the file reveals that matter has been settled between the parties.

Put up on 11.12.2020 for further proceedings.

Court notice be issued to both the parties for next date of hearing.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08.2020

वयोता पूनिया

Ms BABITA PUNIYA

प्रमाप देशायिकारे प्राचनक 66

Metropoleam Magastrata-65

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र प्रमाप करान करान हम्

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020. District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

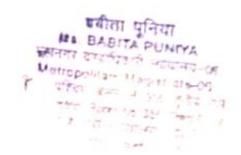
19.08.2020

Present: None for the complainant

File perused. Perusal of the file reveals that matter was listed for arguments on the point of summoning; however, none has joined the proceedings on behalf of the complainant. However, in the interest of justice, no adverse is being passed toady against the complainant.

Put up on 11.12.2020 for purpose fixed.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08.2020



# State vs. Pradeep Kumar & Anr

FIR No. 3/2017 PS: Harri Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

None for necused Pradeep

Shri Vishnu Kumar, learned counsel for the accused Lalit

Shri Kushal Dahiya, learned legal aid counsel through V/C

# Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Perusal of the file reveals that none has been appearing on behalf of accused Pradeep since long, however, in the interest of justice, no adverse order is being passed against him.

Put up on 11.12.2020 for purpose fixed/further proceedings.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08.2020

यबीला पूनिया
Ma BABITA PUNIYA
महानगर वण्डाविकारी न्याबालय-06
Matropolitam Magistrate-09
जिला परिवर्ग बनारा न 355, दृतीब तन
V: Cristrict Room No 355 Third Floor
सि हजारी न्याबालय, दिल्ही
Tis Hatari Courts Calm

### State vs. Krishan Rai

FIR No. 57/2020 PS. Harr Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delbi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the eases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel through V/C

None for the accused (as per the report of Jail Superintended, accused is on bail)

Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Let summons be issued to the accused with notice to his surety for next date of hearing.

Put up on 11.12.2020 for further proceedings.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08.2020

प्रवीता पूनिया
Ms BABITA PUNIYA
METINE द्रव्यचित्रकी न्यायलय-06
Metropolitam Magistrate-06
क्रिक परिवम् वसरा में १६६ चुतीय तल
Vi- 3 District Room No 365 Third Floor
गोल हजारी न्यायालया जिल्ही
Tes Hasan Courts (Neth)

CT No. 15110/2018 PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Shri Ajay Goyal, learned counsel for the complainant through V/C

## Court is convened through V/C (CISCO WEBEX) from residence office.

He seeks adjourned on the ground that he could not obtain instructions from his client due to lock-down.

Heard, Allowed.

Put up on 11.12.2020 for arguments on the application filed under section 156(3) Cr.P.C.

(Babita Puniya) MM-06, West District THC, Delhi, 19.08.2020

प्रवीता पूनिया
Ma. BABITA PUNIYA
Hहानार दण्डतियांचारी न्यायानय-06
Metropolitam Magistrate-05
Profitati कार्य ने 355 द्वीय हन

# Itme No. 4

# State vs. Rukesh (a. Monu

PR See KTORISE
PS The Veges

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courte have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded

19.08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned remand advocate through V/C

None for the accused

# Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that none has been appearing on behalf of the accused since long; however, today no adverse order is being passed against him.

Let court notice be issued to his surety and counsel for next date of hearing.

Put up on 11.12.2020 for further proceedings.

(Babita Puniya) MM-06, West District THC, Delhi, 19.08-2020

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# Item No. 1 State vs. Rahul etc

FIR No. 295/2013 PS. Hart Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel through V/C

None for the accused

## Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence, however, none has been appearing on behalf of the accused. In the interest of justice, no adverse order is being passed against him.

Put up on 11.12.2020 for PE/further proceedings.



(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08.2020

यबीता पुनिया
Ms. BABITA PUNIYA
महानार दण्डाधिकारी न्यायालय-95
Metropolitam Magistrate-05
जिला परिवन, बनारा न ३६६ इतीय तल
Well District. Room No. 355, निर्ध्य निर्ध्या
नीत हजारी न्यायालय जिल्ही
Tie Hotest Courts, 2480

FIR No. 034513/2019 PS: Hart Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020. District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: Learned APP for the State through V/C

Shri Kushal Dahiya, learned legal aid counsel through V/C

None for the accused (as per the report of Jail Superintendent, accused is on bail)

## Court is convened from residence office through V/C (CISCO WEBEX).

Heard. File perused.

Let court notice be issued to the accused and the complainant/owner of stolen property for the next date of hearing to explore the possibility of settlement, if any.

Put up on 01.09.2020 before pre lok-Adalat.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya) MM-06, West District Tis Hazari Court. Delhi 19.08.2020

प्रवीता पूनिया

Ms BABITA PUNITYA

HEIFITZ दम्हाजिकारी न्यायालय-06

Metropolitam Magistrate-03

कि परिचम कमरा न अस दृतीय तल

Helm Room to 181 जिल्ला मिटल

CC No. 207/3/2011 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30,07,2020. District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

19.08.2020

Present: None for the complainant (stated to be in J/C in some other case)

File perused. Perusal of the file reveals that matter was listed for orders on the point of summoning, however, the file was not put up before the undersigned by the Reader and Ahlmad of the court during lock-down. Therefore, they both are directed to file explanation in this regard on the next date of hearing.

Jail superintendent is also directed to produce the complainant through V/C on the next date of hearing.

Court notice be also issued to the learned counsel for the complainant.

Put up on 27.08.2020 for purpose fixed.

(Babita Puniya) MM-06, West District Tis Hazari Court, Delhi 19.08,2020